

C O N T E N T S

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No.30, Monday, May 6, 2013/Vaisakha 16, 1935 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Monday, May 6, 2013/Vaisakha 16, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER *in the Chair*]

WELCOME TO PARLIAMENTARY DELEGATION FROM MALDIVES

MADAM SPEAKER: Hon. Members, I have an announcement to make.

On behalf of the Members of the House and on my own behalf, I have great pleasure in welcoming His Excellency Mr. Abdulla Shahid, Speaker of the People's Majlis of Maldives and other distinguished Members of the Parliamentary Delegation from Maldives who are on a visit to our country as our honoured guests.

They arrived in India on 4 May, 2013 and are now seated in the special box. We understand and highly appreciate the role of the People's Majlis in this historic period when democracy is taking roots in Maldives. I am confident that their visit will further strengthen the excellent bilateral relations between our two countries and diversify into newer areas for the benefit of the people of both the countries. We wish them a very comfortable and rewarding stay in our country. Through them we convey our greetings and best wishes to the Parliament, the Government and the friendly people of Maldives.

... (*Interruptions*)

11.02 hrs

At this stage, Shri Ganesh Singh, Shri Shailendra Kumar, Shrimati Harsimrat Kaur Badal and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

MADAM SPEAKER: Question 541, Shri Jai Prakash Agarwal.

... (*Interruptions*)

11.03 hrs**MADAM SPEAKER:** Question 541, Shri Jai Prakash Agarwal.**(Q. 541)**

श्री जय प्रकाश अग्रवाल : अध्यक्ष महोदया, मैं माननीय मंत्री जी से जानना चाहता हूँ कि दुनिया के 110 देशों में कमपलसरी मिलिट्री ट्रेनिंग है और जो हालात हमारे देश के हैं,...(व्यवधान) उन हालातों में यह जरूरी है कि हम हर बच्चे को जो 18 साल से ऊपर हों, उन्हें कमपलसरी मिलिट्री ट्रेनिंग दें। बहुत सारे देश ऐसे हैं जहां मिलिट्री ट्रेनिंग के बाद उन्हें फौज में जाना पड़ता है।...(व्यवधान) बहुत सारे ऐसे देश हैं जहां मिलिट्री ट्रेनिंग के बाद जाना कमपलसरी नहीं है लेकिन उनको ट्रेनिंग जरूर लेनी पड़ती है और जब वॉर की सिचुएशन होती है तो उन्हें भेजा जाता है और कुछ देश ऐसे हैं जो अपने नागरिकों को कमपलसरी ट्रेनिंग देते हैं और जब जरूरत होती है तो वो फौज का काम करते हैं।...(व्यवधान)

मैं माननीय मंत्री जी से जानना चाहता हूँ कि आपने इस दिशा में क्या कदम उठाए हैं और जो आपका जवाब है, वह आपका जवाब संतोषजनक नहीं है। मैं आपसे जानना चाहता हूँ कि 100 करोड़ की जनता वाले देश में आप मिलिट्री ट्रेनिंग कमपलसरी क्यों नहीं कर सकते जब अगर हालात इतने खराब हैं?...(व्यवधान)

श्री जितेन्द्र सिंह : अध्यक्ष महोदया, मैं माननीय सदस्य महोदय की भावना को समझ रहा हूँ। मैंने मेरे सवाल के उत्तर में यही निवेदन किया है कि क्या क्या कारण हैं कि हम कमपलसरी मिलिट्री ट्रेनिंग लागू क्यों नहीं कर सकते हैं... (व्यवधान) मैं उनकी भावना से सहमत हूँ कि आज के युवाओं को एक दिशा देना जरूरी है। ... (व्यवधान) मैं आपके माध्यम से एक निवेदन करना चाहूंगा कि जो हमारी एन.सी.सी. की स्ट्रैन्थ है, वह 13 लाख है, उसको हमने 15 लाख करने का फैसला लिया है। इसके साथ - साथ लगभग दो लाख पीए बटालियन भी सैंक्शन्ड है। भारत स्काउट विलेज डिफेंस कमेटीज़ में युवाओं को ट्रेनिंग के लिए अवसर मिले हैं, सैनिक स्कूल के साथ अलग इंस्टीट्यूशन खोले जा रहे हैं। युवा खेल मंत्रालय में एनएसएस जिसकी स्ट्रैन्थ 32 लाख है, इसे बढ़ाकर डिफेंस मिनिस्ट्री के साथ जोड़ने का प्रयास कर रहे हैं।...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 12.00 noon.**11.05 hrs**

*The Lok Sabha then adjourned till Twelve
of the Clock*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Dr. Girija Vyas *in the Chair*)

... (*Interruptions*)

12.0 ½ hrs.

At this stage Shri Ganesh Singh, Sk Saidul Haque, Shri Neeraj Shekhar, Dr. Ram Chander Dome, Shrimati Harsimrat Kaur Badal and some other hon. Members came and stood on the floor near the Table.

PAPERS LAID ON THE TABLE

MADAM CHAIRMAN : Now, Papers to be laid on the Table.

Shrimati Jayanthi Natarajan.

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2011-2012.

(ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9028/15/13)

(3) A copy each of the following Notifications (Hindi and English versions) issued under Sections 12 and 13 of the Environment (Protection) Act, 1986:-

- (i) S.O. 592(E) published in Gazette of India dated 8th March, 2013 making certain amendments in Notification No. S.O.1174(E) dated 18th July, 2007.
- (ii) S.O. 945(E) published in Gazette of India dated 12th April, 2013 making certain amendments in Notification No. S.O.1174(E) dated 18th July, 2007.

(Placed in Library, See No. LT 9029/15/13)

(4) A copy of the Environment (Protection) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 176(E) in Gazette of India dated 18th March, 2013 under Section 26 of the Environment (Protection) Act, 1986.

(Placed in Library, See No. LT 9030/15/13)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bangalore, for the year 2011-2012.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 9031/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.

(Placed in Library, See No. LT 9032/15/13)

(2) Memorandum of Understanding between the Hindustan Shipyard Limited and the Ministry of Defence for the year 2013-2014.

(Placed in Library, See No. LT 9033/15/13)

(3) Memorandum of Understanding between the BEML Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.

(Placed in Library, See No. LT 9034/15/13)

(4) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.

(Placed in Library, See No. LT 9035/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the years 2007-2008, 2008-2009, 2009-2010, 2010-2011 and 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the years 2007-2008, 2008-2009, 2009-2010, 2010-2011 and 2011-2012.

- (3) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 9036/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.

(Placed in Library, See No. LT 9037/15/13)

- (ii) Memorandum of Understanding between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.

(Placed in Library, See No. LT 9038/15/13)

- (iii) Memorandum of Understanding between the India Trade Promotion Organisation and the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014

(Placed in Library, See No. LT 9039/15/13)

- (iv) Memorandum of Understanding between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.

(Placed in Library, See No. LT 9040/15/13)

(2) A copy of the Newsprint Control (Amendment) Order, 2013(Hindi and English versions) published in Notification No. S.O. 543(E) in Gazette of India dated 6th March, 2013 under Section 29B of the Industries (Development and Regulation) Act, 1951.

(Placed in Library, See No. LT 9041/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the National Jute Manufactures Corporation Limited and the Ministry of Textiles for the year 2013-2014.

(Placed in Library, See No. LT 9042/15/13)

- (2) Memorandum of Understanding between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2013-2014.

(Placed in Library, See No. LT 9043/15/13)

- (3) Memorandum of Understanding between the Jute Corporation of India Limited and the Ministry of Textiles for the year 2013-2014.

(Placed in Library, See No. LT 9044/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): I beg to lay on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2011-2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9045/15/13)

- (3) A copy of the Quality of Service (Code of Practice for Metering and Billing Accuracy)(Amendment) Regulations, 2013(Hindi and English versions) published in Notification No. F. No. 305-8/2012-QOS in Gazette of India dated 25th March, 2013 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

(Placed in Library, See No. LT 9046/15/13)

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 87 of the Information Technology Act, 2000:-

- (i) The Cyber Appellate Tribunal (Salary, Allowances and Other Terms and Conditions of Service of Chairperson and Members) Amendment Rules, 2012 published in Notification No. G.S.R. 50(E) in Gazette of India dated 29th January, 2013.
- (ii) The Information Technology (Salary, Allowances and Terms and Conditions of Service of the Director General, Indian Computer Emergency Response Team) Rules, 2012 published in Notification No. G.S.R. 51(E) in Gazette of India dated 29th January, 2013.

(Placed in Library, See No. LT 9047/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year

2011-2012.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Employees' Provident Fund Organisation, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9048/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the V.V. Giri National Labour Institute, Noida, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.V. Giri National Labour Institute, Noida, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 9049/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): On behalf of Shri Sarvey Satyanarayana, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 530(E) published in Gazette of India dated 6th March, 2013, making certain amendments in the Notification No. S.O. 938(E) dated 29th April, 2011.
- (ii) S.O. 513(E) published in Gazette of India dated 5th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.71A (Rohtak-Panipat Section) in the State of Haryana.
- (iii) S.O. 613(E) published in Gazette of India dated 11th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.71 (Rohtak-Bawal Section) in the State of Haryana.
- (iv) S.O. 113(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.21 (Bilaspur-Ner Chowk Section) in the State of Himachal Pradesh.
- (v) S.O. 19(E) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.13 (Solapur-Bijapur Section) in the State of Karnataka.
- (vi) S.O. 194(E) published in Gazette of India dated 19th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 218, 63 and 4 in the State of Karnataka.
- (vii) S.O. 7(E) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.218 (Bijapur-Gulbarga-Homnabad Section) in the State of Karnataka.

- (viii) S.O. 63(E) published in Gazette of India dated 7th January, 2013, making certain amendments in the Notification No. S.O. 108(E) dated 20th January, 2012.
- (ix) S.O. 87(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.66 (Goa-Karnataka Border to Kundapur reach) in Panaji-Mangalore Section in the State of Karnataka.
- (x) S.O. 12(E) published in Gazette of India dated 2nd January, 2013, making certain amendments in the Notification No. S.O. 1923(E) dated 13th November, 2007.

- (xi) S.O. 13(E) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.13 (Solapur-Bijapur Section) in the State of Karnataka.
- (xii) S.O. 14(E) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.207 (Hoskote-Sompura Section) in the State of Karnataka.
- (xiii) S.O. 15(E) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.4 (Haveri-Hubli Section) in the State of Karnataka.
- (xiv) S.O. 814(E) published in Gazette of India dated 22nd March, 2013, declaring routes/road stretches, mentioned therein as new National Highways.

- (xv) S.O. 815(E) published in Gazette of India dated 2nd January, 2013, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xvi) S.O. 816(E) published in Gazette of India dated 2nd January, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xvii) S.O. 862(E) published in Gazette of India dated 1st April, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xviii) S.O. 864(E) published in Gazette of India dated 1st April, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xix) S.O. 866(E) published in Gazette of India dated 1st April, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xx) S.O. 887(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.
- (xxi) S.O. 1827(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 8 and 76 (Debari to Kaya) in the State of Rajasthan.
- (xxii) S.O. 1906(E) published in Gazette of India dated 21st August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.12 (Jhalawar-Biaora Section) in the State of Rajasthan.
- (xxiii) S.O. 1520(E) published in Gazette of India dated 6th July, 2012, regarding acquisition of land for building, maintenance, management

and operation of National Highway No.113 (Padhi-Dahod Section) in the State of Rajasthan.

(xxiv) S.O. 1491(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.

(xxv) S.O. 1520(E) published in Gazette of India dated 6th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.113 (Padhi-Dahod Section) in the State of Rajasthan.

(xxvi) S.O. 1813(E) published in Gazette of India dated 14th August, 2012, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 758 in the State of Rajasthan.

(xxvii) S.O. 2120(E) published in Gazette of India dated 8th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.113 (Pratapgarh-Padi Section) in the State of Rajasthan.

(xxviii) S.O. 2254(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.14 (Sirohi Section) in the State of Rajasthan.

(xxix) S.O. 2595(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.

- (xxx) S.O. 2547(E) published in Gazette of India dated 23rd October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.148D (Asind Section) in the State of Rajasthan.
- (xxxi) S.O. 2328(E) published in Gazette of India dated 28th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.758 (Rajsamand to Bhilwara Section) in the State of Rajasthan.
- (xxxii) S.O. 1759(E) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxxiii) S.O. 2792(E) published in Gazette of India dated 24th November, 2012, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 58Extn. in the State of Rajasthan.
- (xxxiv) S.O. 1004(E) published in Gazette of India dated 3rd May, 2012, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 113 in the State of Rajasthan.
- (xxxv) S.O. 2634(E) published in Gazette of India dated 30th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79A (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxxvi) S.O. 1559(E) published in Gazette of India dated 12th July, 2012, regarding acquisition of land for building, maintenance,

management and operation of National Highway No.76 (Chittorgarh-Mangalwar Section) in the State of Rajasthan.

(xxxvii) S.O. 1753(E) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79A (Kishangarh-Chittorgarh Section) in the State of Rajasthan.

(xxxviii) S.O. 2791(E) published in Gazette of India dated 24th November, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.

(xxxix) S.O. 115(E) published in Gazette of India dated 9th January, 2013, regarding rates of fees to be recovered from the users of Haldia Port connecting National Highway Nos. 41 and 6 in the State of West Bengal.

(xl) S.O. 594(E) published in Gazette of India dated 8th March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 12 (Jaipur-Tonk-Deoli-Kota Section) in the State of Rajasthan.

(xli) S.O. 544(E) published in Gazette of India dated 6th March, 2013, regarding rates of fees to be recovered from the users of National Highway Nos. 75 and 3 (Gwalior-Dewas-Rau via Indore Bypass Section) in the State of Madhya Pradesh.

(xlii) S.O. 593(E) published in Gazette of India dated 8th March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 2 (Raniganj-Panagarh Section) in the State of West Bengal.

- (xliii) S.O. 377(E) published in Gazette of India dated 15th February, 2013, regarding rates of fees to be recovered from the users of National Highway No. 17 (Kannur-Vengalam-Kuttiipuram Section) in the State of Kerala.
- (xliv) S.O. 435(E) published in Gazette of India dated 22nd February, 2013, regarding rates of fees to be recovered from the users of National Highway No. 3 (Gwalior-Dewas-Rau via Indore Bypass Section) in the State of Madhya Pradesh.
- (xlv) S.O. 465(E) published in Gazette of India dated 26th February, 2013, regarding rates of fees to be recovered from the users of National Highway Nos. 2 and 25 in the State of Uttar Pradesh.
- (xlvi) S.O. 505(E) published in Gazette of India dated 4th March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 79 (Nasirabad-Chittorgarh Section) and National Highway No. 76 (Udaipur-Chittorgarh Section) in the State of Rajasthan.
- (xlvii) S.O. 290(E) published in Gazette of India dated 30th January, 2013, regarding rates of fees to be recovered from the users of National Highway No. 3 (Gwalior-Dewas-Rau via Indore Bypass Section) in the State of Madhya Pradesh.
- (xlviii) S.O. 365(E) published in Gazette of India dated 14th February, 2013, regarding rates of fees to be recovered from the users of National Highway No. 12 (Jaipur-Tonk-Deoli-Kota Section) in the State of Rajasthan .
- (xlix) S.O. 836(E) published in Gazette of India dated 26th March, 2013, regarding rates of fees to be recovered from the users of National Highway Nos. 207 and 648 in the State of Karnataka .

- (l) S.O. 193(E) published in Gazette of India dated 18th January, 2013, regarding rates of fees to be recovered from the users of National Highway No. 5 (Vijayawada-Vishakhapatnam Section) in the State of Andhra Pradesh .
- (li) S.O. 623(E) published in Gazette of India dated 12th March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 17 (Kundapur-Surathkal-Mangalore-Karnataka/Kerala Border Section) in the State of Karnataka.
- (lii) S.O. 626(E) published in Gazette of India dated 12th March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 8 in the State of Rajasthan.

- (liii) S.O. 682(E) published in Gazette of India dated 13th March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (liv) S.O. 2639(E) published in Gazette of India dated 30th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24B (Raebareilly-Allahabad Section) in the State of Uttar Pradesh.
- (lv) S.O. 2550(E) published in Gazette of India dated 23rd October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 56 (Varanasi-Sultanpur Section) in the State of Uttar Pradesh.
- (lvi) S.O. 2862(E) published in Gazette of India dated 7th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Etawah-Chakeri Section) in the State of Uttar Pradesh.

- (lvii) S.O. 2648(E) published in Gazette of India dated 30th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 56 (Varanasi-Sultanpur Section) in the State of Uttar Pradesh.

(Placed in Library, See No. LT 9050/15/13)

(2) A copy each of the following notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-

- (i) S.O. 861(E) published in Gazette of India dated 1st April, 2013, entrusting the stretches, mentioned therein, of new National Highway Nos. 8A and 65 to National Highway Authority of India.
- (ii) S.O. 863(E) published in Gazette of India dated 1st April, 2013, entrusting the stretches, mentioned therein, of new National Highway Nos. 52 and 53 to National Highway Authority of India.
- (iii) S.O. 865(E) published in Gazette of India dated 1st April, 2013, entrusting the stretches, mentioned therein, of new National Highway No. 74 to National Highway Authority of India.

(Placed in Library, See No. LT 9051/15/13)

... (*Interruptions*)

12.03 hrs**LEAVE OF ABSENCE FROM SITTINGS OF THE HOUSE**

MADAM CHAIRMAN: The Committee on Absence of Members from the sittings of the House in their Ninth Report presented to the House on 3rd May, 2013 have recommended that leave of absence from the sittings of the House be granted to the following members as indicated in the Report:

1. Shri Y.S. Jagan Mohan Reddy
2. Shri Madhu Koda
3. Shri Dilip Singh Judev
4. Kumari Mausam Noor
5. Shri Vikrambhai Arjanbhai Madam
6. Shri C.M. Chang

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS: Yes.

MADAM CHAIRMAN: Leave is granted. The Members will be informed accordingly.

... (*Interruptions*)

12.03 ½ hrs**INDIAN PARLIAMENTARY DELEGATION AT 127th ASSEMBLY
OF INTER-PARLIAMENTARY UNION****Report**

SECRETARY-GENERAL: I beg to lay on the Table Hindi and English versions of the Report on the participation of Indian Parliamentary Delegation at the 127th Assembly of the Inter-Parliamentary Union held at Quebec City (Canada) from 21 to 26 October, 2012.

... (*Interruptions*)

12.03 ¾ hrs.**STANDING COMMITTEE ON INFORMATION TECHNOLOGY
47th Report**

RAO INDERJIT SINGH (GURGAON): I beg to present the Forty-seventh Report (Hindi and English versions) of the Standing Committee on Information Technology (2012-13) on the subject 'Issues related to Paid News' relating to Ministry of Information and Broadcasting.

12.04 hrs.**STANDING COMMITTEE ON LABOUR
37th Report**

श्री दारा सिंह चौहान (घोसी): महोदया, मैं 'राउरकेला इस्पात संयंत्र के दिवंगत कर्मचारियों के विधिक वारिसों का कल्याण—एक मामला अध्ययन' के बारे में श्रम संबंधी स्थायी समिति का 37वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

... (Interruptions)

12.04 ½ hrs.

**STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS
Statements**

SHRI GOPINATH MUNDE (BEED): I beg to present the following Action Taken Statements (English and Hindi versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Action Taken Statement on the observations/ recommendations contained in the 30th Report (15th Lok Sabha) of the Standing Committee on Chemicals and Fertilizers on Action Taken on the 25th Report (15th Lok Sabha) of the Committee on Demands for Grants (2012-13) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (2) Action Taken Statement on the observations/ recommendations contained in the 31st Report (15th Lok Sabha) of the Standing Committee on Chemicals and Fertilizers on Action Taken on the 26th Report (15th Lok Sabha) of the Committee on Demands for Grants (2012-13) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (3) Action Taken Statement on the observations/ recommendations contained in the 32nd Report (15th Lok Sabha) of the Standing Committee on Chemicals and Fertilizers on Action Taken on the 27th Report (15th Lok Sabha) of the Committee on Demands for Grants (2012-13) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

... (Interruptions)



12.05 hrs.

STATEMENTS BY MINISTERS

(i)(a) Status of implementation of the recommendations contained in the 96th Report of the Standing Committee on Commerce on Action Taken by the Government on observations/ recommendations contained in the 93rd Report of the Committee on Demands for Grants (2010-11), pertaining to the Department of Commerce, Ministry of Commerce and Industry*

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): Madam Chairman, I beg to lay the statement on the status of implementation of the recommendations contained in the 96th Report of Standing Committee on Commerce.

The Department Related Parliamentary Standing Committee on Commerce in its 100th Report on Detailed Demands for Grants 2012-13 has made 40 recommendations/observations. Action taken replies on 3 recommendations/ observations accepted by the Standing Committee, on 22 recommendations/ observations convinced the Committee and it does not want to pursue further, 5 recommendations/observations not accepted by the Committee and final action taken replies on 10 recommendations/observations are awaited. A copy of the implementation report is also laid on the Table.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 9052/15/13.

(b) Status of implementation of the recommendations contained in the 100th report of Standing Committee on Commerce on Demands for Grants (2012-13), pertaining to the Department of Commerce, Ministry of Commerce and Industry*

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): Madam Chairman, I beg to lay the statement on the status of implementation of the recommendations/observations contained in the 100th Report of Standing Committee on Commerce .

The Department Related Parliamentary Standing Committee on Commerce in its 96th Report on Action Taken by Government on the observations/recommendations of the Committee contained in the Ninety Third Report of Department related Parliamentary Standing Committee on Commerce on Detailed Demands for Grants 2010-11 has made 24 further recommendations/observations. Out of total 24 observations/recommendations, Action on 15 recommendations/ observations has been completed, Action on 2 recommendation/ observation is not required and Action on 7 recommendations/observations has been under consideration. A copy of the implementation report is also laid on the Table.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 9053/15/13.

12.06 hrs.**(ii) Status of implementation of the recommendations contained in the 13th Report of the Standing Committee on Defence on 'Performance of Coast Guard Organization, pertaining to the Ministry of Defence'***

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): Madam Chairman, I beg to lay the statement on the status of implementation of the recommendations/observations contained in 13th Report of the Standing Committee on Defence (15th Lok Sabha) in pursuance of the direction 73A of the hon. Speaker *vide* Lok Sabha Bulletin - Part II dated September 01, 2004.

The 13th Report of the Standing Committee on Defence (15th Lok Sabha) relates to 'Performance of Coast Guard Organization'. The 13th Report was presented to Lok Sabha on 08.12.2011.

Action Taken Statements on the recommendations/ observations contained in the 13th Report were sent to the Standing Committee on Defence on 10.4.2012.

The present status of implementation of various recommendations made by the Committee in their 13th report is indicated in the Annexure to my Statement, which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of the Annexure. I would request that this may be considered as read.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 9054/15/13.

12.06½ hrs**NATIONAL BANK FOR AGRICULTURE AND RURAL DEVELOPMENT
(AMENDMENT) BILL, 2013***

MADAM CHAIRMAN : Now, Item No. 16.

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):

Madam, on behalf of my senior colleague, Shri P. Chidambaram, I beg to move for leave to introduce a Bill further to amend the National Bank for Agriculture and Rural Development Act, 1981.

MADAM CHAIRMAN: Motion moved:

“That leave be granted to introduce a Bill further to amend the National Bank for Agriculture and Rural Development Act, 1981.”

... (*Interruptions*)

MADAM CHAIRMAN: The House stands adjourned to meet again at 2 p.m.

12.07 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 06.05.2013.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

... (*Interruptions*)

14.0 ¼ hrs.

**NATIONAL BANK FOR AGRICULTURE AND RURAL DEVELOPMENT
(AMENDMENT) BILL, 2013- Contd.**

MR. DEPUTY-SPEAKER: Item No. 16.

Shri Basu Deb Acharya

... (*Interruptions*)

14.0 ½ hrs

At this stage, Shri Ganesh Singh, Shri Yashvir Singh, Shrimati Harsimrat Kaur Badal, Dr. Ram Chandra Dome, Shri Narahari Mahato, Shri C. Rajendran and some other hon. Members came and stood on the floor near the Table.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the National Bank for Agriculture and Rural Development Act, 1981.”

The motion was adopted.

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): I introduce* the Bill.

... (*Interruptions*)

* Introduced with the recommendation of the President.

14.01 hrs**MATTERS UNDER RULE 377***

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may personally handover slips at the Table of the House immediately as per practice.

(i) Need to establish an institute for research on sheep at Kathlapur mandal of Karimnagar district in Andhra Pradesh

SHRI PONNAM PRABHAKAR (KARIMNAGAR): The Sheep husbandry plays an important role in the economic sustenance, livelihood and security of poor farmers in harsh climatic zones of the country, especially in regions like Telangana of Andhra Pradesh.

Andhra Pradesh is well known for two important breeds of Sheep viz. Deccani and Nellore. Deccani is one of the best dual purpose breeds. Nellore breed of sheep is the tallest Indian sheep breed and is known as the best mutton breed. Till now, the research on sheep and goat has been confined to the breeds of sheep and goat in the northern parts of the country, through Central Sheep and Wool Research Institute (CSWRI) Bikaner and Central Institute for Research on Goats (CIRG) Makhdoom, Mathura. There is a need to focus on research to improve the productivity of Sheep in Southern India, where the gap between demand and supply of mutton is very high, and hence there is great scope for improvement. My Karimnagar Parliamentary constituency is the breeding tract for Deccani sheep and of late it has been observed that farmers are inclined to introduce Nellore breed into this breeding tract for further improvement. Sufficient land is available at Kathlapur Mandal of my Constituency, which is nearer College of Veterinary Science, Korutla and 180 Kms away from Hyderabad. This place is very much

* Treated as laid on the Table.

suitable to establish national level research station for Sheep or a southern regional station of CSWRI.

Therefore, I request the Hon'ble Minister for Agriculture, to kindly consider the proposal to establish national level research station for sheep at Kathlapur Mandal of Karimnagar district., Andhra Pradesh.

(ii) Need to take welfare measures for development of fishing community in Warangal district, Andhra Pradesh

SHRI RAJIAH SIRICILLA (WARANGAL): I would like to draw the attention of the Government regarding the problems being faced by fishing community in Warangal District, Andhra Pradesh.

In this regard, I would like to state that the fishing community have no proper infrastructure facilities such as dry fish platforms, cold storage, mini ice plant, community resource centres, etc. Proper connectivity from sea-shore to carry fish products should be improved. Proper facilities should be provided for boat repairs, engine repairs, provision of high speed diesel HSD oil etc. Investment should be increased for catching fish and fish products. But they lack post-harvesting technology thereby incurring heavy losses in this risky profession. In villages, community economy is affected due to loss of fishing assets during cyclone and rainy season. Insurance of fishing assets is the need of the hour. The people of this community who are engaged with salt farming are also facing problems in their primary livelihood. They are lacking shelters, drinking water at salt production sites, ownership of land etc. The Government is charging high industrial power tariff. This should be lowered immediately. There is no credit facility for salt farming from banks and other financial institutions. There should be a provision of budget to address issues of salt farming with a view to further the interests and welfare of this community. Permanent residential houses should be allotted in villages to the fishing community particularly who are below the poverty line.

Therefore, I request the Hon'ble Minister for Agriculture to take steps to improve social status of this fishing community by increasing reservation percentage in proportionate to their population for their overall welfare.

**(iii) Need to take all necessary measures for withdrawal of
Chinese troops from Indian territory**

श्री सज्जन वर्मा (देवास): विगत तीन वर्षों से चीन द्वारा भारतीय सीमा में घुसपैठ की कार्यवाही बड़े पैमाने पर की जा रही है तथा कई किलोमीटर तक घुसकर चीनी सेनाओं ने अपनी चौकियां बना ली है एवं चीनी वायुसेना के विमान और हेलिकॉप्टरों द्वारा 100 किमी. तक घुसकर जासूसी करने की कार्यवाही भारतीय सीमा में की जा रही है । मेरा केन्द्र सरकार से अनुरोध है कि चीन को इसका मुंहतोड़ जवाब देने के लिए कड़ी सैनिक कार्यवाही तत्काल करने हेतु भारतीय सेना को आदेश देना चाहिए साथ ही भारत को चीन के साथ सारे व्यापारिक और औद्योगिक संबंध तोड़ लेना चाहिए तथा मध्य प्रदेश सहित तमाम उन राज्यों पर इस बात के लिए प्रतिबंध लगाना चाहिए कि विगत समय में चीन के उद्योगपतियों को अपने-अपने राज्यों में उद्योग लगाने के लिए जो अनुबंध और करार किए हैं उन्हें तत्काल निरस्त करें ।

(iv) Need to construct roads linking villages with cities and towns in Vidarbha region particularly in Wardha parliamentary constituency, Maharashtra

श्री दत्ता मेघे (वर्धा): मैं सरकार का ध्यान इस बात की ओर दिलाना चाहता हूँ कि मैं गत तीन वर्ष से लगातार विदर्भ तथा मेरे संसदीय क्षेत्र वर्धा (महाराष्ट्र) में कुछ सड़कों के निर्माण संबंधी मांगें आदरणीय मंत्री जी के सामने रखता आया हूँ किंतु मेरी एक भी मांग पूरी नहीं हुई है।

मेरे चुनाव क्षेत्र में कई बड़े टाउन हैं यथा वर्धा, हिंगनघाट, चांदुर (रेलवे) पुलगांव और धामनगांव जहां से पूर्व-पश्चिम और दक्षिण-उत्तर जाने वाली सभी रेलगाड़ियां गुजरती हैं। लेकिन रेल से उतरने के बाद गांवों को जोड़ने वाली सड़कें नहीं हैं। प्रधानमंत्री ग्राम सड़क योजना के अंतर्गत कुछ सड़कें जरूर बनी हैं लेकिन वह पर्याप्त नहीं हैं। वर्धा जिला महात्मा गांधी और विनोबा जी की कर्मभूमि रही है। किंतु पर्याप्त मात्रा में यातायात की सुविधा न होने के कारण यह जिला अत्यंत पिछड़ा हुआ है। महाराष्ट्र सरकार ने 2010-11 में सैन्ट्रल रोड फंड के अंतर्गत लगभग 350 छोटे-बड़े रोड के काम की लिस्ट प्रस्तुत की थी, मैंने स्वयं इस संबंध में पत्र लिखकर एवं मंत्री महोदय से मुलाकात भी की लेकिन कोई भी कार्य पूरा नहीं हुआ है। इस कारण मेरे चुनाव क्षेत्र के लोगों तथा स्थानीय प्रतिनिधियों में असंतोष है।

मैंने स्वयं यह बात मंत्री महोदय के सामने दो बार रखी है लेकिन अभी तक कोई भी कार्यवाही नहीं हुई है। आशा है कि आप गांव को जोड़ने वाली इन सड़कों को शीघ्रता से पूरा करने के लिए निर्देश देंगी।

**(v)Need to include Bharatpur district in Rajasthan
in Braj tourist circuit**

श्री रतन सिंह (भरतपुर): मेरा संसदीय क्षेत्र भरतपुर राजस्थान का पूर्वी सिंह द्वार है। भरतपुर में प्राचीन काल व द्वापर युग में निर्मित कई धार्मिक स्थल व भगवान श्रीकृष्ण द्वारा की गई क्रीडाओं के धार्मिक चिन्ह आज भी श्रद्धालुओं व पर्यटकों को उनकी धार्मिक आस्था से जोड़े हुए हैं। यहां पर विश्व स्तरीय धरोहर एवं राष्ट्रीय पक्षी अभ्यारण्य स्थित है। जहां पर लाखों विदेशी एवं देशी लोग आगरा घूमने आते हैं वह पक्षियों का विचरण देखने हेतु इस अभ्यारण्य जरूरत आते हैं। भरतपुर, डीग, बयाना, वैर के किले व अन्य महत्वपूर्ण स्थल व धरोहरे एवं सुजानगंगा-भरतपुर के लोकप्रिय शासकों द्वारा भरतपुर में किला, सुजानगंगा-डीग में जलमहल व किला, बयाना में किला, वैर में किला व फुलवारी विश्व प्रसिद्ध धरोहरों का निर्माण करवाया गया था। यह सभी इमारतें विश्व में अपनी विशेष निर्माण कला एवं महत्वपूर्ण इतिहास के लिए प्रसिद्ध हैं। बयाना का किला तो तत्कालीन शासक बाणासुर द्वारा द्वापर युग में बनाया गया जो अभी भी ऊषा मंदिर के साथ अपनी विशेष पहचान बनाए हुए हैं। परंतु इन किलों का समुचित रखरखाव नहीं हो रहा है। इन किलों में 40 बीघा में विशेष फुलवारी बनी हुई है जिसमें विशेष प्रकार के फव्वारे कार्यरत है। इसी किले में खानवा के प्रसिद्ध मैदान ऐतिहासिक धरोहर के रूप में आज भी विद्यमान है जहां पर राणासांगा व बाबर का ऐतिहासिक महत्वपूर्ण युद्ध हुआ था। यहां सम्राट अकबर महान की ऐतिहासिक धरोहर बरादरी एवं तालाब भी विद्यमान है। इसी जिले में ब्रज चौरासी कोस की परिक्रमा का स्थान है जहां पर भगवान श्रीकृष्ण की क्रीडाओं से एवं लीलाओं से भरतपुर आनन्दित होता रहा है। इस जिले की डीग तहसील में सर्वपूज्य श्री गिरिराज महाराज की परिक्रमा मार्ग में आता है। सदन को यह बताते हुए हर्ष हो रहा है कि यूनेस्को ने 4 साल पूर्व भरतपुर को नेटवर्क ऑफ सिटी के रूप में चयनित किया है।

सरकार से अनुरोध है कि वह उपरोक्त तथ्यों के आधार पर भरतपुर को पर्यटन ब्रज सर्किट जिला घोषित किया जाए।

(vi) Need to provide a first class AC coach in Latur Express running between Latur and Mumbai in Maharashtra

श्री जयवंत गंगाराम आवले (लातूर): (लातूर-मुम्बई) लातूर एक्सप्रेस जिसमें आम यात्रियों सहित लगभग 20 विधायक, सांसद लगातार सफर करते हैं। लातूर शिक्षा, उद्योग तथा व्यापार क्षेत्र में महाराष्ट्र में जाना-माना क्षेत्र है। इस रेलगाड़ी में अधिकतर वातानुकूलित प्रथम श्रेणी में यात्रा करने वाले यात्रियों की संख्या ज्यादा है। इसलिए इस गाड़ी में एक वातानुकूलित प्रथम श्रेणी का कोच लगाने की आवश्यकता है।

इसी तरह इस गाड़ी में वातानुकूलित द्वितीय श्रेणी का भी अतिरिक्त कोच लगाया गया था जो आम जन के लिए काफी सुविधापूर्ण साबित हो रहा है। अब लातूर एक्सप्रेस में एक अलग वातानुकूलित प्रथम श्रेणी का कोच लगाने की बहुत आवश्यकता महसूस की जा रही है। मुझे आशा है कि जल्द ही इस मांग पर अमल किया जाएगा।

(vii) Need to include Jats in the Central list of OBCs

SHRIMATI SHRUTI CHOUDHRY (BHIWANI-MAHENDRAGARH): I would like to draw the kind attention of the House regarding inclusion of Jat community in the Central List of OBCs, irrespective of religion, region i.e. Hindu, Muslim and Sikh in the country.

It is well-known that this community is struggling for this purpose for the past few years. Jats are a very hardworking community that have fought with great bravery and made supreme sacrifices for the country in pre and post Independence history of our country. The community contributed a lot and continues to do so by bringing laurels to the Nation while serving in large numbers in our Defence and Para-military Forces. Jat athletes especially from Haryana have excelled in various National and International sports bringing innumerable accolades to the nation. An agrarian community, the contribution of its farmers to the country has been immense. However, this community remains a socially, educationally and economically, backward section as 95% of their population live in the rural areas, where the standard of education is not yet up to the desired level. As a result, they continue to depend on farming as a means of livelihood with most of the farmers under serious debt due to reduction in land holdings for many reasons such as breaking up of joint family systems and increase of population etc. These social and economic pressures have had a detrimental impact on the progress of the community which has been unable to keep pace with our modern times. Hence, there is a dire need of extension of OBC status to the Jat Community at the Central and State levels from the social justice point of view. Jats have been included in OBC list of State. Jats of Rajasthan are included in OBC list at Central level, but, two districts namely Bharatpur and Dhoipur have been excluded from this list and similarly, Jats of U.P., Uttrakhand, Delhi, Himachal Pradesh, Gujarat, Bihar and M.P have been included in the State List

of OBC, but have not been considered for the Central List. Govt. of Haryana has already taken a decision in-principle for giving a "Special Backward Caste" status to Jats, but the same has not been done at the central level.

Hence, I would like to humbly urge upon the Hon'ble Minister for Social Justice & Empowerment, to take necessary action in the matter and deliver justice to the community by its inclusion in the Central List of OBCs.

(viii) Need to expedite setting up of model schools in blocks under Sheohar, Sitamarhi and East Champaran districts of Bihar

श्रीमती रमा देवी (शिवहर): भारत सरकार द्वारा हमारे राज्य बिहार में शिक्षा के सुधार के लिए हर प्रखंड में एक मॉडल हाईस्कूल खोलने का संकल्प लिया गया था । जिसमें अत्याधुनिक तरीके से निर्मित तीन मंजिला भवन में पर्याप्त क्लासरूम, पुस्तकालय व लैब के साथ साथ खेलकूद के लिए भी कोर्ट का निर्माण किया जाना था । यह बिहार जैसे राज्य में शिक्षा के लिए सरकार द्वारा की गई बहुत ही सकारात्मक पहल थी । जिसका हम सभी ने स्वागत किया था । निःसंदेह इसकी स्थापना से राज्य के मेधावी छात्रों को काफी लाभ मिलता । मैंने पूर्व में भी पत्र के माध्यम से विभाग के माननीय मंत्री से इस विषय में वस्तुस्थिति की जानकारी मांगी जिसमें उनके द्वारा मुझे बताया गया कि मेरे संसदीय क्षेत्र शिवहर के अंतर्गत शिवहर जिला के 3 ब्लॉकों को इस स्कीम में शामिल करने के साथ-साथ शिवहर जिला के 3 ब्लॉक, सीतामढ़ी जिला के 11 ब्लॉक एवं पूर्वी चंपारण जिला के 26 ब्लॉकों को इस स्कीम में शामिल करने के साथ-साथ शिवहर जिला के 3 ब्लॉक, सीतामढ़ी जिला के 2 ब्लॉक एवं पूर्वी चंपारण जिला के 3 ब्लॉक में इन मॉडल हाईस्कूलों के निर्माण हेतु राशि निर्गत की जा चुकी है । परंतु मुझे यह बताते हुए यह बहुत आश्चर्य हो रहा है कि इतना महत्वाकांक्षी योजना में अभी तक कोई भी संतोषजनक कार्य नहीं हो पाया । जिससे उपरोक्त पिछड़े जिलों के गरीब लोगों में शिक्षा को लेकर जो उम्मीद जगी थी, वो धूमिल होने लगी है ।

अतः सरकार से अनुरोध है कि मेरे शिवहर संसदीय क्षेत्र के शिवहर, सीतामढ़ी एवं पूर्वी चंपारण के जिन प्रखंडों का चयन मॉडल हाईस्कूलों के निर्माण हेतु किया गया था, वहां यथाशीघ्र इस स्कीम को शुरू कराया जाये ।

(ix) Need to expedite the matter relating to use of Gujarati language in the proceedings of Hon'ble High Court of Gujarat

SHRI HARIN PATHAK (AHMEDABAD EAST): A proposal to authorize use of Gujarati language in the proceedings of the Hon'ble High Court of Gujarat duly approved was submitted to Her Excellency, Governor of Gujarat on 09/5/2011. Her Excellency, Governor of Gujarat had forwarded the proposal for consideration and approval to the Government of India to obtain consent of Hon'ble President of India at the earliest which is still pending. In this regard, it is also brought to the kind notice that several States in the country like Bihar, Madhya Pradesh, Uttar Pradesh and Rajasthan have already received authorization for use of Hindi language in the proceedings of their respective High Courts. The use of official language of the Gujarat State i.e. Gujarati in the proceedings of the High Court would increase active participation, understanding of the people at large in the judicial process and they will be able to redress their grievances in the language with which they are conversant. I, therefore, request the Hon'ble Prime Minister to expedite this matter.

(x)Need to accord approval for four laning of N.H. 75 in Satna parliamentary constituency, Madhya Pradesh

श्री गणेश सिंह (सतना): केंद्रीय सड़क परिवहन एवं राजमार्ग मंत्री जी का ध्यान मध्य प्रदेश में राष्ट्रीय राजमार्ग क्रमांक 75 की ओर दिलाना चाहता हूँ। राष्ट्रीय राजमार्ग संख्या 75 मेरे लोक सभा क्षेत्र सतना से होकर निकलती है उसमें फोर लेन बनाने का प्रस्ताव जिस पर सैद्धांतिक सहमति केंद्र सरकार की हो चुकी है, उसकी सभी औपचारिकताएं बीडिंग और एवार्ड पूरा हो चुका है, जिसमें पीपीपी मॉडल में सतना बायपास से लेकर बेला तक फोर लेन स्वीकृति का प्रस्ताव सार्वजनिक निजी भागीदारी मूल्यांकन समिति द्वारा 10 अगस्त, 2011 को अनुमोदित किया गया था जो कि 3 वर्ष गुजरने के बाद भी उक्त निर्माण कार्य की शुरुआत नहीं हुई है। इन 3 वर्षों में वहाँ पर जमीन का रेट भी बढ़ चुका है, जिसकी वजह से एवार्ड की कीमत बढ़ गई है। मध्य प्रदेश रोड डवलपमेंट कार्पोरेशन लिमिटेड से राष्ट्रीय राजमार्ग संख्या 75 में फोर लेन के निर्माण हेतु एवार्ड का खर्चा बढ़ने पर मंत्रालय द्वारा स्पष्टीकरण मांगा गया था, जिसका जवाब उन्होंने दिनांक 19 मार्च 2013, 10 अप्रैल एवं 15 अप्रैल 2013 को अपने पत्र में भेज दिया है।

मेरी सरकार से मांग है कि अविलंब फाइनल स्वीकृति दी जाए।

(xi) Need to ensure adherence to powers and functions conferred to National Green Tribunal as per National Green Tribunal Act, 2010

SHRI NEERAJ SHEKHAR (BALLIA): National Green Tribunal was set up by the National Green Tribunal Act 2010. National Green Tribunal Act 2010 does not provide suo motto powers to National Green Tribunal, but presently NGT is using this power although it has not been conferred to it by the Act.

National Green Tribunal has issued notices for closure of 24 industries in Ghaziabad district alone in Uttar Pradesh without giving these industries any notice and any opportunity to be heard. This has detrimental effects on industrial growth of states like UP. Even notices have been served to 275 industries in Ghaziabad district to those industries, which are not causing any type of pollution in the areas where they are located. Pollution Control Board has categorically stated that 251 out of these 275 industries are not polluting but in spite of these facts National Green Tribunal is working arbitrarily causing adverse effects on industrial growth of states like Uttar Pradesh.

Further, under National Green Tribunal Act 2010 no power has been conferred to it for closure of industries but it is using it. This is very serious issue and it has detrimental effects on growth of backward states like UP.

Therefore, intervention from Government is sought in this regard and NGT may be given directions to adhere to the powers and functions conferred by the said Act and an enquiry may be initiated to ascertain under what circumstances NGT has issued closure orders and notices to industries which have not been found guilty.

**(xii) Need to upgrade Uttar Pradesh State Highway No. 5
into a National Highway**

SHRI DHANANJAY SINGH (JAUNPUR): The U.P State Highway No. 5 is an important highway joining India and Nepal and connects the Lumbini region in Nepal to my constituency, Jaunpur in Uttar Pradesh. Lumbini is the birthplace of Lord Buddha and is therefore considered as a sacred place of pilgrimage. Many people visiting Lumbini from my constituency have to travel by the State Highway No. 5. Also, this Highway joins several other cities in Uttar Pradesh such as Mirzapur, Akbarpur, Robertganj etc. to Jaunpur.

However, the condition of the highway is not in good shape and it is full of pot-holes. I, therefore, urge the Government to develop this important State Highway into a National Highway. This will accord it more attention leading to the much-needed repairs and proper maintenance.

(xiii) Need to conduct departmental examination for promotion of employees in TRD Department in Dhanbad Division under East Central Railways

श्री महेश्वर हज़ारी (समस्तीपुर): देश में परिवहन में रेलवे का विशाल नेटवर्क है और इसको संचालन करने में रेलवे का हर कर्मचारी किसी न किसी रूप में अपना योगदान दे रहा है। जिसका नतीजा अत्यंत सुखद है।

मैं यह संज्ञान में लाना चाहता हूँ कि पूर्व मध्य रेलवे के धनबाद डिवीजन में टीआरडी विभाग में वर्तमान समय तक 25 प्रतिशत विभागीय परीक्षा संपन्न नहीं करवाया गया है इससे पदोन्नति के लिए योग्य कर्मचारियों का चयन नहीं हो पा रहा है। इस विलंब के कारण वहां के कर्मचारियों में अनिश्चितता व्याप्त है।

साथ ही कर्मचारियों को डर है कि कहीं अनुकंपा एवं आरआरबी के तहत उन पदों पर नियुक्तियों न कर दी जाए जिन पर वर्तमान कर्मचारी पदोन्नति के बाद तैनात होंगे।

मेरी मांग है कि रेल मंत्रालय पूर्व मध्य रेलवे के धनबाद डिवीजन में टीआरडी विभाग में पदोन्नति हेतु लंबित परीक्षा को संपन्न करवाकर योग्य कर्मचारियों को पदोन्नति प्रदान करें।

(xiv) Regarding death of Sarabjit Singh, the Indian Prisoner in Lahore jail in Pakistan

PROF. SAUGATA ROY (DUM DUM): Sarabjit Singh, an Indian prisoner in Lahore jail, Pakistan died on 1st May, 2013. He was serving a life sentence. He was attacked by other prisoners of the jail a few days ago and went into a coma. His dead body was brought to India on 2nd May, 2013. This was a question of failure of the Indian Government in (i) not being able to secure release of Sarabjit Singh (2) not being able to arrange proper treatment for him. There is outrage in the country over the violent death of Sarabjit. The Government must ensure that there should not be any recurrence of such incidents.

(xv)Need to introduce a train bound for Salem, Erode and Chennai via Morrappur and Bommidi in Dharmapuri Parliamentary constituency especially between 9 am. and 4.30 pm.

SHRI R. THAMARAISELVAN (DHARMAPURI): I would like to bring to the notice of the Hon'ble Railway Minister that there are no trains available between 9:00 am and 4.30 p.m. for the people of Salem, Erode and Chennai from Morappur and Bommidi in my parliamentary constituency Dharmapuri, Tamil Nadu. Because of non-availability of train during this time, the students, labourers businessmen and agriculturists, etc. are facing hardships and they have to depend upon other mode of conveyance which is uneconomical as well as uncomfortable. These two places have huge population and mobility of people from these places are quite high because of dependence on cities like Erode, Salem, Chennai, etc. as well as to move on to other parts of the country. People have been demanding for a train at least during day time as specified above and have staged many protests in the past. They have also been demanding stoppage for Trivandrum Express (12695/12696) at Morappur and Bommidi. Therefore, I urge upon the Hon'ble Minister to introduce a train bound for Salem, Erode and Chennai via Morappur and Bommidi between 9:00 a.m. and 4.30 p.m. as well as to give a stoppage for Trivandrum Express (12695/12696) at Morappur and Bommidi at the earliest in public interest.

(xvi) Need to undertake immediate necessary measures to provide relief to the drought affected Palakkad district in Kerala

SHRI P.K. BIJU (ALATHUR): Palakkad district in Kerala is facing one of the worst droughts in its history. Many parts of the district, particularly areas in Chittur taluk, are facing severe drinking water shortage. With dams and water bodies, including rivers such as the Bharathapuzha and Bhavani drying up, people are facing severe shortage of drinking water. The average temperature has crossed 40 degrees Celsius. There has been no rain in the district in the last four months has compounded the problem. Water level has gone down in the Malampuzha, Walayar, Chulliyar, Meenkara, and Pothundy reservoirs. Crops in 859 hectares were destroyed and another 4,822 hectares are facing drought-like situation. Paddy cultivation in the areas serviced by the Malampuzha and Pothundy irrigation projects had been affected badly. Till now loss to agriculture amounting to Rs. 68.23 crores has been estimated and the loss of paddy itself amounts to Rs. 31.42 crores. The State was to get 7.25 tmc ft water from the Parambikulam Aliyar Project (PAP]. But Tamil Nadu has released only 4.91 tmc feet water till February 28, 2013. Because of the non-availability of PAP share of water; the farmers are not able to begin farming activities for the second crop of paddy. Many parts of the district, particularly areas in Chittur taluk, are facing severe drinking water shortage.

I urge the Government to provide free seeds and fertiliser and other related facilities to the farmers for their next cropping. Free ration should be delivered immediately to the drought hit farmers. The crops of the farmers should be insured at the earliest. Also, steps should be taken for expeditious completion of drinking water and irrigation projects in the district.

(xvii) Need to release the share of Central Government for the revival of Cooperative Banks in Uttar Pradesh

श्री जयंत चौधरी (मथुरा): सहकारी बैंकों के पुनरुद्धार हेतु प्रोफेसर ए. वैद्यनाथन कार्य दल की संस्तुतियों के अनुरूप दिनांक 18 दिसंबर 2006 को केंद्र एवं उत्तर प्रदेश सरकार द्वारा हस्ताक्षरित एमओयू में केंद्र सरकार को 922.28 करोड़ रुपये एवं राज्य सरकार को 538 करोड़ रुपये की राशि अवमुक्त करनी थी लेकिन अभी तक केंद्र सरकार से प्राप्त होने वाली धनराशि अवमुक्त नहीं हो सकी । फलस्वरूप भारतीय रिजर्व बैंक ने 16 सहकारी बैंकों को मानक पूर्ण न करने के कारण बैंकिंग व्यवसाय का लाइसेंस प्रदान नहीं किया और 09 मई 2012 को जमा लेने पर प्रतिबंध लगा दिया । उक्त 16 जिला सहकारी बैंकों को इस संकट से उबारने के लिए कुल 1460.28 करोड़ रुपये की वित्तीय सहायता की आवश्यकता है ।

धनराशि अवमुक्त न करने के कारण इन बैंकों का अस्तित्व खतरे में पड़ गया है तथा बैंकों में कार्यरत कर्मचारियों की रोजी-रोटी पर संकट खड़ा हो गया है । इन बैंकों के माध्यम से किसानों को खाद, बीज एवं ऋण उपलब्ध कराया जाता है । अतः इन बैंकों के बंद होने से किसानों को अधिक हानि होगी ।

अतः प्रदेश के सभी 16 जिला सहकारी बैंकों को केंद्र एवं राज्य सरकार से वांछित धनराशि यथाशीघ्र अवमुक्त करायी जाए ।

(xviii) Need to take immediate steps for removal of Gurgaon Toll Plaza to facilitate smooth and hassle-free journey to the commuters

SHRI KULDEEP BISHNOI (HISAR): Due to inefficient Toll-tax collection system, faulty toll plan and lack of traffic incident management system, the concessionaire / operator of Gurgaon Toll Plaza has totally failed to operate the Toll Plaza. The concessionaire has already recovered their investments and profits as per the norms about number of vehicles fixed in the tender. At present it is collecting toll illegally and violating the terms of agreement because it has already collected toll for the excess number of vehicles than as provided in the terms of the agreement. There are long traffic jams at this toll plaza 24 hours every day. Moreover, invaluable time of commuters, especially of Gurgaon residents, is being wasted leading to missing of appointments, exams, flights, trains etc. The residents of Gurgaon are agitating and organising dharna for a long time for removal of this toll plaza due to lot of inconvenience being caused to them on daily basis. This toll plaza has negated the very purpose of facilitating free traffic and quick access to the Capital.

I urge upon the Government to take immediate steps for removal of this toll plaza at the earliest in order to facilitate smooth and hassle free travel on this express way especially for the residents of Gurgaon and the people living in its periphery.

... (*Interruptions*)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 3 p.m.

14.01 hrs

*The Lok Sabha then adjourned till
Fifteen of the Clock.*



15.00 hrs

The Lok Sabha re-assembled at Fifteen of the Clock.

(Dr. Girija Vyas *in the Chair*)

**MOTION RE: JOINT COMMITTEE TO EXAMINE
MATTERS RELATING TO ALLOCATION AND PRICING OF
TELECOM LICENCES AND SPECTRUM – EXTENSION OF TIME**

MADAM CHAIRMAN: The House shall now take up Supplementary List of Business. Shri P.C. Chacko to move the motion.

SHRI P.C. CHACKO (THRISSUR): I beg to move:

“That this House do extend upto the last day of the Monsoon Session 2013, the time for presentation of the report of the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum.”

MADAM CHAIRMAN: The question is:

“That this House do extend upto the last day of the Monsoon Session 2013, the time for presentation of the report of the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum.”

The motion was adopted.

... (व्यवधान)

15.01 hrs.

At this stage, Shri Ganesh Singh Shrimati Harsimrat Kaur Badal, Dr. Ramchander Dome, Shri Neeraj Shekhar, shri S. Semmalai, Dr. Prasanna Kumar Patasani and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

15.01½ hrs**NATIONAL FOOD SECURITY BILL, 2011 – Contd.**

MADAM CHAIRMAN: The House shall now take up further consideration of the motion moved by Prof. K.V. Thomas on the 2nd May, 2013. The Minister may initiate the debate.

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I rise to place the National Food Security Bill, 2011 for further consideration and passing by this august House. I also hereby place the motion for official amendments to this Bill before this House for consideration and passage. ...

(*Interruptions*)

As all the esteemed members present here know, UPA Government is committed to provide food security to the people of India. The President of India in her address to the Joint Session of Parliament on 4th June, 2009, inter alia, announced that a new Act - the National Food Security Act - will be enacted to provide a statutory basis for a framework which assures food security for all. ...

(*Interruptions*)

Accordingly, the National Food Security Bill was introduced in the Lok Sabha on 22nd December, 2011 to address the issue of food security in a comprehensive manner, by adopting a life cycle approach. The Bill was introduced after a wide-ranging consultation with various stakeholders. ...

(*Interruptions*)

After introduction, the Bill was referred to the Standing Committee on Food, Consumer Affairs and Public Distribution, who interacted with other Central Ministries/Departments, various other organisations and individuals and visited States/UTs and submitted its report to the Speaker, Lok Sabha on 17th January,

2013. The recommendations of the Standing Committee have been examined in consultation with concerned Central Ministries/Department and also with the Food Ministers and Food Secretaries of States/UT. ... (*Interruptions*)

Based on the recommendations of the Standing Committee and views of various stakeholders thereon, the Government has decided to move certain amendments to the Bill. These amendments seek to make the framework of the proposed legislation simpler, provide more flexibility to States/UTs in its implementation and to address some of the concerns raised by them. ... (*Interruptions*)

Main amendments to the Bill approved by the Cabinet are as under:

- i. Coverage and entitlement under Targeted Public Distribution System (TPDS): Instead of coverage of upto 75% of the rural population and upto 50% of the urban population under two categories of priority and general households with different entitlements and issue prices provided in the original Bill, there would be only one category of beneficiaries with uniform entitlement of 5 kg per person per month. ... (*Interruptions*)
- ii. Protection of entitlements under Targeted Public Distribution System: The entitlements of Antyodaya Anna Yojana (AAY) households, which constitute poorest of the poor will, however, be protected at 35 kg per household per month, it is also proposed to accept the recommendation of the Committee to protect the existing allocation of foodgrains to the States/UTs, subject to it being restricted to average annual offtake during last three years (2009-10 to 2011-12). ... (*Interruptions*)
- iii. State-wise coverage and identification of beneficiaries: Corresponding to coverage of 75%/50% of the rural/urban population at the all India level, State-wise coverage will be determined by the Planning Commission. ... (*Interruptions*) The work of identification of eligible households is proposed to be left to the States/UTs, which may frame their own criteria or use the Socio Economic and Caste Census (SECC) data.

- iv. Subsidised Prices under TPDS and their revision: Uniform prices of Rs. 3/2/1 per kg for rice/wheat/coarse grains will be applicable to all eligible beneficiaries. It is proposed to fix these prices for the first three years of implementation of the Act, and thereafter link the same suitably to MSP. ...
(Interruptions)
- v. Cost of intra-State transportation & handling of food grains and FPS Dealers' margin: In order to address the concerns of States/UTs regarding additional financial burden, it is proposed that Central Government may provide assistance to States towards cost of intra-State transportation, handling of food grains and FPS Dealers' margin, for which norms will be devised. ... (Interruptions)
- vi. Maternity benefit: The original NFSB provides payment of maternity benefit to pregnant women and lactating mothers @ Rs.1000 per month for 6 months. In order to give operational flexibility in disbursement of the maternity benefit, and also to allow the scope for revision in future, it is proposed to entitle such women to payment of at least Rs.6000 in such installments as may be prescribed in the scheme to be formulated for the purpose. ... (Interruptions)
- vii. Grievance Redressal Mechanism: It is proposed to allow States/UTs to use the existing machinery for District Grievance Redressal Officer (DGRO), State Food Commission, if they so desire, to save expenditure on establishment of new setup. ... (Interruptions)

At the coverage and entitlement now proposed, total estimated annual food grains requirement is 612.3 lakh tons and the corresponding estimated food subsidy for implementation of NFSB, at 2013-14 costs, is about Rs. 1,24,747 crore. When compared to the estimated food subsidy requirement under existing TPDS and Other Welfare Schemes, the additional food subsidy implication is about Rs. 23,800 crore per annum. Requirement for assistance to States for meeting the

expenditure on Transportation, Handling and FPS Dealers' margin, etc., would be additional. ... (*Interruptions*)

The National Food Security Bill is a historic initiative for ensuring food security of the people. The Bill marks a paradigm shift in food security • from welfare to a rights based approach. It seeks to address the issue of food security in a comprehensive manner, by adopting a life cycle approach. ... (*Interruptions*)

With these observations, I seek whole hearted support of the House for passing of this historic legislation. ... (*Interruptions*)

MADAM CHAIRMAN : Motion moved:

“That the Bill to provide for food and nutritional security in human life cycle approach, by ensuring access to adequate quantity of quality food at affordable prices to people to live a life with dignity and for matters connected therewith or incidental thereto be taken into consideration.”

... (*Interruptions*)

MADAM CHAIRMAN: Shri Sanjay Nirupam to speak.

... (*Interruptions*)

सभापति महोदया: आप लोग अपने स्थानों पर जाइए, क्योंकि बिल पास होना है।

... (व्यवधान)

श्री संजय निरुपम (मुम्बई उत्तर): महोदया, ...(व्यवधान) देश को आजादी के बाद से आज तक इतना महत्वपूर्ण बिल, इतना महत्वपूर्ण कानून नहीं मिला है। देश में बड़े पैमाने पर लोग भूखे रह रहे हैं, कुपोषण के शिकार हैं, गरीबी में जीते हैं। पुरानी कहावत है कि भूख की मार और गरीबी से बड़ा अभिशाप कुछ भी नहीं होता है। ...(व्यवधान) ऐसे में आज हमारी सरकार नेशनल फूड सिक्योरिटी बिल लेकर आयी है। इस बिल के माध्यम से देश में जो कानून बनेगा और उसके माध्यम से देश के गरीब लोगों को सस्ता भोजन मिलेगा। गांव में रहने वाले 75 प्रतिशत लोगों को लगभग मुफ्त में खाना मिलेगा। ...(व्यवधान) शहरों में रहने वाले आधे से ज्यादा लोगों की भूख मिट जाएगी। ...(व्यवधान) इतना महत्वपूर्ण कानून बनाते समय जिस प्रकार से हमारे विपक्ष के साथी शोर मचा रहे हैं, ऐसा लगता है कि इनको भूख और गरीबी से पीड़ित जनता के प्रति कोई मोह नहीं है। ...(व्यवधान) उनके प्रति इनके मन में कोई दया भाव नहीं है। ऐसे महत्वपूर्ण विधेयक का मैं स्वागत करता हूं और सदन से अपेक्षा करता हूं कि इस विधेयक को पास किया जाए और कानून बनाया जाए।...(व्यवधान)

मैडम, हमारे देश की जनता को एक रुपये किलो मकई, ...(व्यवधान) दो रुपये किलो में गेहूं, ...(व्यवधान) और तीन रुपये किलो में चावल मिलेगा ...(व्यवधान) और जब इतने सस्ते अनाज मिलेंगे तो निश्चित तौर पर देश की जनता को राहत मिलेगी। ...(व्यवधान) शायद पूरी दुनिया में ऐसा कोई कानून नहीं है, ...(व्यवधान) पूरी दुनिया में ऐसी कोई व्यवस्था नहीं है...(व्यवधान) जिस में लगभग छः करोड़ टन अनाज हम गरीब लोगों के बीच बांटेंगे ...(व्यवधान) और उनकी भूख मिटाएंगे।...(व्यवधान) लगभग एक लाख पैंतीस हजार करोड़ रुपये...(व्यवधान) जो हमारी सब्सिडी है, ...(व्यवधान) वह भी सरकार देने को तैयार है। ...(व्यवधान)

सभापति महोदया : डिबेट में भाग लीजिए।

...(व्यवधान)

श्री संजय निरुपम : गरीब की मदद करने के लिए, ...(व्यवधान) उन की भूख मिटाने के लिए...(व्यवधान) गरीब बच्चे ...(व्यवधान) कुपोषण के शिकार बच्चे...(व्यवधान) के जीवन में खुशियां आए...(व्यवधान) इस के लिए यह कानून बनाया जा रहा है। ...(व्यवधान)

मैं सरकार को बधाई देता हूँ...(व्यवधान) यूपीए चेयरपर्सन माननीय सोनिया गांधी जी को बधाई देता हूँ...(व्यवधान) अपने प्रधानमंत्री जी को बधाई देता हूँ ...(व्यवधान) और खाद्य मंत्री जी को बधाई देता हूँ कि...(व्यवधान) गरीब लोगों के लिए एक अत्यंत महत्वपूर्ण और बड़ी अहमियत वाला कानून पास हो रहा है।

SHRI DINESH TRIVEDI (BARRACKPUR): Madam Chairman, thank you for the opportunity to speak on this Bill. With your permission, if I am not able to complete my speech, I would like to lay it on the Table of the House.

At the outset, let me say that this is one of the most important piece of legislation after independence of India. As the world's second fastest growing economy, India suffers the ignominy of carrying one of the highest burdens of child malnutrition globally. Our hon. Prime Minister has rightly described it as a "national shame". It is in this context that I feel that the National Food Security Bill is not just crucial but it is imperative. I am, therefore, disappointed to note that such an important piece of legislation has been put on the backburner for so long after the intent to legislate as it was announced almost four years ago by the UPA-2 Government. I have a written speech and I would like to submit this on the Table of the House. This is one of the crucial Bills. It is unfortunate that we cannot debate this Bill. ... (*Interruptions*)

We should debate this Bill because this will go to the poorest of the poor and this is very important piece of legislation. ... (*Interruptions*)

With your permission, I would like to lay rest of my written speech on the Table of the House.

*....*My view is that instead of drawing inspiration from the directive principles of our Constitution, the proposed NFSB takes us further away from the vision of the founding principles of our nation.

.... This part of the speech was laid on the Table

There are many positive aspects of the NFSB, most importantly, the fact that it introduces a series of entitlements across the lifecycle of almost every citizen in the country under a fairly comprehensive framework. The provisioning of maternity entitlements for all pregnant and nursing mothers in our country is another way of advancing the frontier of maternity rights. Yet, I must add that it falls way short of what is needed to eliminate the scourge of hunger and malnutrition and we are on the cusp of losing yet another opportunity to deal with the inequity and injustice that condemns millions of my fellow Indians to hunger and starvation.

My reservations about the NFSB in its present shape are summarized.

The gravest injustice that this legislation does is to children's right to food. Including just the supplementary nutrition component and not the other five services of the ICDS under the rights framework, is a half-hearted attempt to stall the inclusion of this crucial programme in the NFSB and make it more accountable. I would, therefore, urge that all the other services of the ICDS viz. referrals, immunization, nutrition and health education, pre-school and growth monitoring are also brought into the ambit of the Bill.

The most retrograde aspect of the legislation vis-à-vis children is the facilitation of the backdoor entry of contractors into the ICDS. This is being done by legislating that for each micro-nutrient, 50% of the Recommended Dietary Allowance (RDA) is met (Schedule 2), the Bill is ensuring that, contrary to current Supreme Court orders (2004,2006 in the PUCL vs. Union of India and Others). It would lead to the further commercialization of children's nutrition and vested private sector interest taking over the supplementary nutrition programme.

The National Advisory Council (NAC) had detailed chapters in their draft version of the NFSB which was forwarded by the UPA Chairperson to the Government on dealing with the needs of the destitute and most marginalized sections of our country including the urban homeless, people affected by starvation, out of school children etc. through destitute feeding programmes,

community kitchens, emergency feeding programmes and so on. I am deeply saddened to note that all of these progressive parts of the NAC draft have been removed from the Bill that has now been listed in Parliament, even though they were included when the NFSB was tabled in December, 2011.

Similarly, the grievance redressal section of the NFSB, as drafted by the NAC has been whittled down and turned toothless by the Ministry of Food, Consumer Affairs and Public Distribution and reduced to a “jobs for the boys’ programmes for retired and serving government officials.

I would now like to dwell on the most shocking aspect of this legislation. The *force majeure* section (52) of the NFSB 2011 reads:

“This clause provides for Force Majeure. It provides that the Central Government, or as the case may be the State Governments, shall not be liable for any claim by persons belonging to the priority households or general households or other groups entitled under this Act for loss, damage, or compensation; whatsoever, arising out of failure of supply of foodgrains or meals when such failure of supply is due, either directly or indirectly, to Force Majeure conditions, such as, war, flood, drought, fire, cyclone, earthquake or any act of God.”

As you will see the legislation seeks to actively deny those most in need of food assistance, and those who are sure to die if these fundamental entitlements are not made available in case of such emergencies. If you permit me, I would like to draw an analogy here. This clause is akin to a Government stating that it is willing to provide medicines to everyone, except when they fall ill!

The legislation seeks to reduce the entitlement of foodgrains of those families who are below the poverty line from the existing entitlement of 35kgs to 25 kgs per household per month. I would like to point out that based on Indian Council for Medical Research (ICMR) recommendations, a household with two working adults, two children and one old person, on an average requires 50 kgs of foodgrains per month. I would therefore urge that no reduction in quantity is allowed to pass though in the name of legislating the right to food.

India's agrarian crisis had led to more than a quarter of a million farmers committing suicide since 1996. This is a statistic that the National Crime Records Bureau (NCRB) has brought out and represents the largest wave of farmer suicides in recorded human history. Yet, the NFSB pays lip service to agriculture. I fail to understand why the Minimum Support Price Mechanism (MSP), which is a statutory guarantee, could not have been affirmed as a legal entitlement in the National Food Security Bill? How can India become food secure if 70% of its people who derive their sustenance from the farm sector remain insecure? If there was an opportunity for the Government to send a positive message to our farmers, it was the NFSB. If the Government had taken on board the various recommendations of the National Farmers Commission, chaired by Dr. M S Swaminathan, and made them integral to the NFSB, it would have led to dramatic change in the agrarian landscape of the country. Yet the Government has not missed a single opportunity to miss an opportunity!

Lastly, I would like to draw the Government's attention to the Chhattisgarh Food Security Act, 2012 (CFSA) that was passed by the State Assembly and is currently being implemented there. It takes care of most of the concerns that I listed above. I am hopeful that concerns of farmers will also be eventually added to the CFSA. I am hopeful that Parliament will be able to make the necessary amendments to the National Food Security Bill to make it progressive.

The NFSB is a historic opportunity that India cannot afford to miss. I write in this tone of anguish because I feel strongly that in so far as food security is concerned, we should all be able to rise above our political differences and take a bipartisan approach. India deserves better than what we are proposing to legislate. If we do not rise to the occasion, the political class will once again be letting down the millions of poor and marginalized people who have sent us to Parliament to represent them. *....*

डॉ. संजीव गणेश नाईक (ठाणे): मैं माननीय अध्यक्ष जी और सरकार को धन्यवाद देता हूँ।...(व्यवधान) मैं एनसीपी पार्टी की ओर से माननीय प्रधानमंत्री जी तथा ...(व्यवधान) यूपीए की चेयरपर्सन माननीय सोनिया गांधी जी, ...(व्यवधान) आदरणीय शरद पवार जी, कृषि मंत्री...(व्यवधान) और सरकार को धन्यवाद देता हूँ। ...(व्यवधान) इस देश के आम आदमी को इतने सस्ते में अनाज देने वाले देश में सबसे पहले हमारा हिन्दुस्तान होगा।...(व्यवधान) इस की वज़ह से हमारे देश के आम आदमी को राहत देने वाली यूपीए-टू को मैं धन्यवाद देता हूँ कि...(व्यवधान) आने वाले समय में इस बिल को पारित करने के बाद सभी राज्यों के लोगों को सही मायनों में इस का फायदा हो...(व्यवधान) ऐसा मैं सरकार से विनती करता हूँ ...(व्यवधान) और गरीब आदमी को इस से राहत मिलेगी।...(व्यवधान)

हमारी एनसीपी पार्टी की ओर से मैं इस बिल का समर्थन करता हूँ।...(व्यवधान)

श्री भक्त चरण दास (कालाहांडी): सभापति महोदया, मैं खाद्य सुरक्षा बिल का समर्थन करता हूं।... (व्यवधान)

यूपीए सरकार का यह कमिटमेंट था, ... (व्यवधान) 2009 के चुनाव में हमारे मेनिफेस्टो में यह बात थी। ... (व्यवधान) इस बात को उस समय माननीय राष्ट्रपति महोदया ने ज्वाइंट पार्लियामेंट्री सेशन को एड्रेस करते हुए कहा था।... (व्यवधान) हमारी अध्यक्ष श्रीमती सोनिया जी की लीडरशिप में नेशनल एडवायज़री काउंसिल ने इस पर काफी एक्सरसाइज़ करके इस बिल को लाने की सिफारिश की थी।... (व्यवधान) हमारे प्रधान मंत्री, श्री मनमोहन जी की इकोनोमिक एडवायज़री काउंसिल ने भी इस बिल को मंजूरी दी थी।... (व्यवधान) इससे इस देश की गरीब जनता को सस्ते भाव में खाद्य सामग्री उपलब्ध होगी।... (व्यवधान)

MADAM CHAIRMAN : The House stands adjourned to meet tomorrow on 7th May, 2013 at 11.00 a.m.

15.16 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, May 7, 2013/Vaisakha 17, 1935 (Saka).

